# CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing



### O.A./62/00669/2021

This the 16th day of April, 2021

## HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

Sh. Gharu Ram, age 44 years, (Casual Labour, PWD Raj Bhawan) S/o Sh. Shanker Dass, R/o H.No. 17, Bantalab, Gurha Brahmana, Jammu.

.....Applicant

(Advocate: Mr. Aman Bhagotra)

#### Versus

- 1. The UT of Jammu and Kashmir, through Principal Secretary to the Govt Public Works (R&B) Department, Govt. of UT of J&K-180001. New Civil Secretariat, Jammu/Srinagar
- 2. The Empowered Committee (constituted under SRO 520/2017 for regularization of casual workers) through Chairman Principal Secretary to Finance Department, Govt. of UT of J&K New Civil Secretariat, Jammu/Srinagar-180001.
- 3. The Executive Engineer, PWD (R&B) Const. Division-I, Govt. of UT of J&K, Jammu-180001.
- 4. The Secretary, Lt. Governor's Secretariat, UT of Jammu and Kashmir, Raj Bhawan, Jammu-180001.

Respondent	s
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(Advocate: - Mr. Amit Gupta, A.A.G.)

#### ORDER [ORAL]

#### Hon'ble Mr. Anand Mathur, Member (A):

Through this O.A., the applicant seeks direction to the respondents to regularize the services of the applicant from Casual Labour to "Govt. Services Assistant" in terms of SRO 520 of 21.12.2017 and on the analogy of similarly situated casual workers who have been regularized as Govt. Services Assistant by the

respondents No. 1 vide Govt. order No. 305-PW (R&B) of 2019 dated 27.06.2019.

- 2. However, it is seen that the representation dated 09.06.2020 filed by the applicant is still pending for consideration.
- 3. At the outset, learned counsel for the applicant submits that he would be satisfied if some time bound direction is given to the respondents to decide his pending representation
- 4. In view of the submission made by the learned counsel for the applicant, respondents are directed to decide the pending representation dated 09.06.2020 within a period of two weeks from the date of receipt of a copy of this order, by passing a reasoned and speaking order and communicated the same to the applicant.
- 5. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.
- 6. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN) MEMBER (J)

JNS